

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 335 of 2004

Jabalpur, this the 30th day of April, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri A.S. Sanghvi, Judicial Member

MNP Naidu, S/o. late Shri MR Naidu,
Aged about 59 years, Mail Driver,
under Loco Foreman, WCR Jabalpur.

... Applicant

(By Advocate - Shri S.N. Khare)

V e r s u s

1. Union of India,
through General Manager,
WCR Jabalpur.
2. Chief Operating Manager,
WCR Jabalpur.
3. Divisional Railway Manager,
WCR, Jabalpur.
4. Senior Divisional Mechanical
Engineer (Power), WCR,
Jabalpur.

... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has claimed the following main reliefs :

"(i) quash and set aside the impugned order;
(ii) declare the intervening period from removal to final order of this Hon'ble Tribunal as period of duty for all purposes."

2. The brief facts of the case are that the applicant was working as Fireman Grade-I in the Railways. A charge sheet was issued against him after holding the enquiry the respondents have removed him from service in the year 1980. The applicant was reinstated on 12th July, 1983 by the revisional authority. The applicant has submitted his representation to the respondents to treat the period of intervention i.e. from 1980 to 1983, ^{ie.} period from the date of his removal to the ~~date of~~



reinstatement, as duty for all purposes. The aforesaid representation dated 10th September, 2000 is still pending with the respondents. Hence he has filed this OA claiming the aforesaid reliefs.

3. Heard the learned counsel for the applicant.

4. In the circumstances, we deem it appropriate to direct the respondents to consider and decide the representation dated 10th September, 2000 of the applicant by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of copy of this order. The applicant is directed to send a copy of this order alongwith the OA to the respondents within a period of 15 days from the date of receipt of copy of this order.

5. Original Application stands disposed of accordingly at the admission stage itself.

A. S. Sanghvi
(A.S. Sanghvi)
Judicial Member

M.P. Singh
(M.P. Singh)
Vice Chairman

"SA"

पृष्ठांकन सं ओ/न्या.....जबलपुर, दि.....
प्रतिलिपि आव्यो जित:-

- (1) रघुदय, उत्तर न्यायालय बाबू एसेटिएशन, जबलपुर
- (2) आकेश्वर दी/श्री/दी/कु.....के काउंसल SN Kharke
- (3) प्रत्यर्थी श्री/श्रीजी/दु.....के काउंसल
- (4) चंद्रपाल, कोपाज, चंद्रपाल जराहपीठ
सूचना एवं आवश्यक कार्यवाली देते

Basimdas
उप राजस्वार्थ
6/5/04

*Received
on 06.09.04*